

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO.3412**

**TO BE ANSWERED ON FRIDAY THE 5<sup>th</sup> AUGUST, 2022**

**Children-Friendly Courts**

**3412. SHRI JAGDAMBIKA PAL :**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has established any children-friendly special courts under Protection of Children from Sexual Offences Act (POCSO);
- (b) if so, the number of children-friendly special courts under POCSO which have been established till date, State-wise;
- (c) if not, the reason behind the same;
- (d) the number of cases pending under POCSO as on date, and
- (e) the steps taken/proposed by the Government to resolve the issues pending under POCSO?

**ANSWER  
MINISTER OF LAW & JUSTICE  
(SHRI KIREN RIJJU)**

(a) to (d): Setting up of subordinate courts including children-friendly special courts under Protection of Children from Sexual Offences Act (POCSO) comes within the domain of the State Governments which they set up as per their need and resources in consultation with their respective High Courts.

Union of India, in pursuance to the Criminal Law (Amendment) Act, 2018, has started a Centrally Sponsored Scheme for setting up 1023 Fast Track Special Courts (FTSCs) including 389 exclusive POCSO Courts (e-POCSO) for expeditious trial and disposal of cases related to rape and POCSO Act in October 2019. The scheme was embarked to be implemented in 31 States/UTs. As per data received from High Courts, 728 FTSCs including 408 e-POCSO Courts are functional in 28 States/UTs which have disposed more than 1,02,000 cases and a total of 1,89,000 cases were pending in these FTSCs including e-POCSO Courts as on 30<sup>th</sup> June, 2022. The State-wise details of functional FTSCs including e-POCSO Courts are given at **Annexure**.

(e): For smooth functioning of FTSCs including e-POCSO courts and to resolve the issues pending therein, regular review meetings are being conducted by the Department of Justice with Registrar Generals of High Courts and State Government functionaries. The last review meeting was conducted between 25<sup>th</sup> July, 2022 to 29<sup>th</sup> July, 2022 with all the States/UTs and High Courts. In addition, letters have been written by Minister Law and Justice to Chief Ministers of States/UTs and Chief Justices of High Courts Secretary for early operationalization of the remaining FTSCs.

**Annexure****State-wise details of Functional FTSCs including exclusive POCSO Courts****(As on 30<sup>th</sup> June, 2022)**

S.No.	State/UT	Functional FTSCs	
		FTSCs including exclusive POCSO	exclusive POCSO
1	Andhra Pradesh	12	12
2	Assam	17	17
3	Bihar	45	45
4	Chandigarh	1	0
5	Chhattisgarh	15	11
6	Delhi	16	11
7	Goa	1	1
8	Gujrat	35	24
9	Haryana	16	12
10	Himachal Pradesh	6	3
11	Jammu & Kashmir	4	2
12	Jharkhand	22	16
13	Karnataka	22	16
14	Kerala	28	14
15	Madhya Pradesh	67	57
16	Maharashtra	39	21
17	Manipur	2	0
18	Meghalaya	5	5
19	Mizoram	3	1
20	Nagaland	1	1
21	Odisha	36	15
22	Punjab	12	3
23	Rajasthan	45	30
24	Tamil Nadu	14	14
25	Telangana	36	2
26	Tripura	3	1
27	Uttar Pradesh	218	74
28	Uttarakhand	4	0
	<b>TOTAL</b>	<b>728</b>	<b>408</b>